

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): The North, South and East Delhi Municipal Corporations; New Delhi Municipal Council and Cantonment Board, Delhi have informed that action is taken as per law to resolve the issue of encroachment by Battery Rickshaws and street vendors who create difficulties for travellers and pedestrians while giving a rise to traffic jams and road accidents.

Government of National Capital Territory of Delhi has constituted committees in each district of National Capital Territory of Delhi to resolve the issue of proper upkeep, cleanliness, orderliness outside and around metro stations for smooth flow of traffic, hygiene conditions, convenience of commuters, aesthetic looks, etc. These Committees function under the chairmanship of Deputy Commissioner/District Magistrate of Revenue district concerned.

Delhi Police takes regular legal actions against the encroachers and violators of traffic rules under relevant sections of Delhi Police Act and Indian Penal Code (IPC).

#### **Ultra-modern equipments to paramilitary forces**

2771. SHRI RAJMANI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the paramilitary forces are fully equipped to face the current security situation in the country;
- (b) if so, the details thereof;
- (c) whether Government proposes to provide ultra-modern equipments to paramilitary forces to tackle any terrorist and other security situation in the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Yes, Sir. Equipping Central Armed Police Forces (CAPFs)/ Assam Rifles (AR)/National Security Guard (NSG) for handling any security situation in the country is a continuous process as per their operational requirements. CAPFs/ AR/NSG have been allocated funds for their modernization and acquisition of latest state-of-art weapons, clothing, specialized vehicles and equipment.

(c) and (d) The requirements of the forces are constantly evolving and efforts are continuously made by the Government to meet them as per assessment of the need of the forces.

**Advisory on illegal immigration**

†2772. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal immigration poses a serious internal security challenge before the country as it encourage communal conflicts, extremism, smuggling, illegal trade, crimes and other suspicious activities;

(b) if so, the details thereof;

(c) whether special steps have been taken by Central Government to deal with these serious internal security challenges and whether advisory has been issued to the States in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) Instances of violation of law and involvement in illegal activities like procuring fake/fabricated Indian identity documents, human trafficking etc. by some illegal immigrants have been reported. Registration of cases and action thereon comes within the purview of State Governments/Union Territory Administrations concerned. Law enforcement and intelligence agencies maintain a strict vigil on the activities of foreigners in the country and they also take appropriate action as per law. Statistical data of this nature is not centrally maintained. Detection and deportation of illegal migrants after due process of nationality verification is a continuous process. Central Government has been vested with powers under Section 3(2)(e) and 3(2)(c) of the Foreigners Act, 1946 to detain and deport foreign nationals staying illegally in the country. Under Section 5 of The Passport (Entry into India) Act, 1920, Central Government may also by an order direct the removal of any person from India who enters India without valid passport. These powers of the Central Government have also been entrusted under Article 258(1) of the Constitution of India to all the State Governments since 1958. Further, under Article 239(1) of the Constitution

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†Original notice of the question was received in Hindi.